



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Dec/202425/19

DATED: 09/01/2025

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Dec/202425/19 dated 09/01/2025 of Norms Committee - I for the year 2024-25 was held on 09/01/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
4	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	BOSCH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00009055AM24
RA File Number	072404000417 AM11
Licence No and Date	0710076813/19/01/2011
Norms Committee Decision: The Committee considered the case as per agenda and noted that requisite information/documents have been sought from RA, Bangalore on 15.10.2024. The reply is still awaited. The Committee, therefore, decided to issue a reminder to RA, Bangalore. Case stands deferred.	

Case No.	2 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005137AM25
RA File Number	039504000010 AM16
Licence No and Date	0310795557/27/04/2015
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Details of import items at Sl. No. 3, 20, 23 & 24. ii. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. iii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. Case stands deferred.	

Case No.	3 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005138AM25
RA File Number	039504000026 AM16
Licence No and Date	0310795555/27/04/2015
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Details of import items at Sl. No. 4, 5 & 45 to 53. ii. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. iii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. Case stands deferred.	

Case No.	4 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005125AM25
RA File Number	039504000928 AM16
Licence No and Date	0310802780/23/02/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of	

DPIIT dated 08.01.2025, as under:

- i. Quantity of import item at **SI No. 1 to 8 may be allowed on net to net basis** with accountability clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	5 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005124AM25
RA File Number	039504000966 AM16
Licence No and Date	0310803152/08/03/2016

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Details of import items at Sl. No. 3 to 10, 12 & 13.
- ii. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- iii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.

Case stands deferred.

Case No.	6 / NC/1/MEET/Dec/202425/19
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Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005123AM25
RA File Number	039504000996 AM16
Licence No and Date	0310803477/21/03/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Details of import items at Sl. No. 1, 4 & 5. ii. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. iii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. Case stands deferred.	

Case No.	7 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004963AM25
RA File Number	039504000184 AM17
Licence No and Date	0310805297/08/06/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 08.01.2025, as under: i. Quantity of import item at SI No. 1 to 6 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products.	

RA concerned may take suitable consequential action accordingly.

Case No.	8 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004965AM25
RA File Number	039504000230 AM17
Licence No and Date	0310805682/23/06/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Details of import items at Sl. No. 1, 4, 5 & 8. ii. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. iii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. Case stands deferred.	

Case No.	9 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005140AM25
RA File Number	039504000469 AM17

Licence No and Date	0310808021/23/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Details of import items at Sl. No. 1, 2 & 5. ii. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. iii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. Case stands deferred.	

Case No.	10 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005143AM25
RA File Number	039504000494 AM17
Licence No and Date	0310808107/27/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 08.01.2025, as under: i. Quantity of import item at SI No. 1 to 3 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	11 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005141AM25
RA File Number	039504000495 AM17
Licence No and Date	0310808135/28/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 08.01.2025, as under: i. Quantity of import item at SI No. 1 & 2 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	12 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004962AM25
RA File Number	039504000749 AM17
Licence No and Date	0310810134/27/12/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 08.01.2025, as under: i. Quantity of import item at SI No. 1 may be allowed on net to net basis with accountability	

clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	13 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005126AM25
RA File Number	039504000845 AM17
Licence No and Date	0310810793/27/01/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005604AM23
RA File Number	039504000820 AM17
Licence No and Date	0310811232/15/02/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. A comprehensive case history, including the complete set of the original application submitted at the time, along with all deficiency letters issued and corresponding replies, arranged in chronological order.	

2. A copy of the earlier decision taken by the Norms Committee, along with the detailed reasons for submitting the review application regarding the same.
3. Additional documents justifying the reasons for filing the review application.

Case stands deferred.

Case No.	15 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00007169AM24
RA File Number	039504001041 AM17
Licence No and Date	0310813078/05/05/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Case history in chronological order along with complete set of application submitted at the time. 2. Complete description of import items and their end use in the export product. 3. Weight of each imported and indigenous input for the purpose of material balancing. 4. Net weight (gross weight minus wastage) for each imported and indigenous input in the export product. Case stands deferred.	

Case No.	16 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005127AM25
RA File Number	039504000828 AM20

Licence No and Date	0310833143/02/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 08.01.2025, as under: i. Quantity of import item at SI No. 1 to 36 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	17 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005128AM25
RA File Number	039504000827 AM20
Licence No and Date	0310833126/02/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Details of import items at Sl. No. 1, 6, 18 & 20 to 24. ii. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. iii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. Case stands deferred.	

Case No.	18 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005139AM25
RA File Number	039504000257 AM21
Licence No and Date	0310837589/10/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004964AM25
RA File Number	039504000351 AM21
Licence No and Date	0310838115/07/09/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of DPIIT dated 08.01.2025, as under:

- i. Quantity of import item **at SI No. 1 to 5 may be allowed on net to net basis** with accountability clause as per GN-4 for Engineering Products.

RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005049AM25
RA File Number	092404000334 AM21
Licence No and Date	0910069412/29/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	ZANINI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004886AM25
RA File Number	08AA04011274 AM21
Licence No and Date	0811001010/15/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00000002AM24
RA File Number	04AA04008537 AM21
Licence No and Date	0411000541/22/03/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a PH (virtual) was held in a similar case of the firm. The Committee noted that the statement on weight of import items and export product furnished by the firm are inconsistent with regard to material balancing. Further, UOM of import components should be indicated in Numbers, which are not available. Hence, the Committee decided to ask the firm to submit the clarification/required documents as soon as possible. Case stands deferred.	

Case No.	25 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred

Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005053AM25
RA File Number	09AA04002060 AM22
Licence No and Date	0911001045/15/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of Consultant(SKB) dated 08.01.2025. However, after due deliberation, the concerned TE expressed that the CIF cost of the stainless steel tubes, rods and hexagonal round from the BL are required to be rechecked and recalculated. Hence, the Committee decided to defer this case. Case stands deferred.	

Case No.	26 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	27 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00006478AM24
RA File Number	31AA04020534 AM22
Licence No and Date	3111000464/19/07/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	28 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00001097AM25
RA File Number	07AA04011575 AM22
Licence No and Date	0711001558/27/07/2021

Norms Committee Decision:

1. The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(Tech-1) dated 08.01.2025, as under:

i. In the description of Export, following shall be added: **BREAST BIOPSY DEVICES**

Sl. No.	Item of import	Wastage allowed	Quantity allowed	Wastage requested
5,6	STAINLESS TUBING OF REL SPEC AND DIA	7%	1.07 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	7 % TO 7.95 %
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT IN EXPORT	22.41 %
7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	9 .09%

- i. Following items are components and may be allowed on Net-to-Net basis with accountability in Export: **1-4, 8, 10 -20**

RA concerned may take suitable consequential action accordingly.

Case No.	29 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00000419AM25
RA File Number	05AA04067715 AM22
Licence No and Date	0511004018/05/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Dec/202425/19			
Case Status	Case Approved			
Party Name	ATOMUS INDUSTRIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025			
HQ File Number	HQRNORM REVIW00004990AM25			
RA File Number	52AA04012438 AM22			
Licence No and Date	5211001161/12/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad hoc norms as per comments of Consultant(SKB) dated 08.01.2025, as under:				
Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	Magnesium Turning	100000.00 KGS	Magnesium Ingot 99 Percent Min.	1.37 Kg/Kg on the net weight of the export product after taking 2/3 rd recovery from the scrap
RA concerned may take suitable consequential action accordingly.				

Case No.	31 / NC/1/MEET/Dec/202425/19
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Case Status	Case Deferred
Party Name	VALLABH PUMPS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00002705AM25
RA File Number	56AA04003920 AM22
Licence No and Date	5611000430/14/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00003169AM25
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005056AM25
RA File Number	09AA04016233 AM22
Licence No and Date	0911001743/22/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and Date	0511006236/18/11/2021
Norms Committee Decision: The Committee decided to send a reminder to obtain the comments of SCOMET Division. Case stands deferred.	

Case No.	35 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005051AM25
RA File Number	09AA04017807 AM22
Licence No and Date	0911001893/22/11/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004301AM25
RA File Number	05AA040102749 AM22
Licence No and	0511006453/26/11/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. The firm has not given point wise reply to DL. Point wise reply may be provided. Case stands deferred.	

Case No.	37 / NC/1/MEET/Dec/202425/19			
Case Status	Case Approved			
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025			
HQ File Number	HQRNORM REVIW00002495AM25			
RA File Number	07AX04000142 AM22			
Licence No and Date	0711002750/30/12/2021			
Norms Committee Decision:				
1. The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-1) dated 08.01.2025, as under:				
i. In the description of Export, following shall be added: BREAST BIOPSY DEVICES				
Sl. No.	Item of import	Wastage allowed	Quantity allowed	Wastage requested
5,6	STAINLESS TUBING OF REL SPEC AND DIA	7%	1.07 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	7 % TO 7.95 %
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT IN EXPORT	22.41%
7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	9 .09%
i. Following items are components and may be allowed on Net-to-Net basis with accountability in Export: 1-4, 8, 10 -20				

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/1/MEET/Dec/202425/19
Case Status	Case Rejected
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00002953AM25
RA File Number	03AX04000286 AM22
Licence No and Date	0311010309/10/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case was rejected on 18.04.2024 as the firm's application was for amendment of AA. The firm has now got AA amended to include additional qty. of pipes and filed review. The TE expressed that some pipes imported against this AA were of poor quality and need to be returned back. They have not yet re-exported these defective pipes, but have imported additional quantity. As they have already imported pipes required for this order under AA, no additional quantity can be considered at this stage. Hence, the Committee decided to reject the review application. Case stands rejected.	

Case No.	39 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00002496AM25
RA File Number	07AX04000192 AM22
Licence No and Date	0711002858/11/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-1) dated 08.01.2025, as under:	

i. In the description of Export, following shall be added: **BREAST BIOPSY DEVICES**

Sl. No.	Item of import	Wastage allowed	Quantity allowed	Wastage requested
5	STAINLESS TUBING OF REL SPEC AND DIA	7%	1.07 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	7 % TO 7.95 %
6	STAINLESS TUBING OF REL SPEC AND DIA	5.43 %	1.0543 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	5.43 %
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT IN EXPORT	22.41%
7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	9 .09%

i. Following items are components and may be allowed on Net-to-Net basis with accountability in Export: **1-4, 8, 10 -20**

RA concerned may take suitable consequential action accordingly.

Case No.	40 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00002497AM25
RA File Number	07AX04000300 AM22
Licence No and Date	0711003072/31/01/2022

Norms Committee Decision:

1. The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(Tech-1) dated 08.01.2025, as under:

i. In the description of Export, following shall be added: **BREAST BIOPSY DEVICES**

Sl. No.	Item of import	Wastage allowed	Quantity allowed	Wastage requested
5	STAINLESS TUBING OF REL SPEC	7%	1.07 KG/KG CONTENT IN	7 % TO 7.95 %

	AND DIA		EXPORT 0R AS APPLIED FOR WHICH EVER IS LESS	
6	STAINLESS TUBING OF REL SPEC AND DIA	5.43 %	1.0543 KG/KG CONTENT IN EXPORT 0R AS APPLIED FOR WHICH EVER IS LESS	5.43 %
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT IN EXPORT	22.41%
7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	9 .09%

i. Following items are components and may be allowed on Net-to-Net basis with accountability in Export: **1-4, 8, 10 -20**

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/1/MEET/Dec/202425/19			
Case Status	Case Approved			
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025			
HQ File Number	HQRNORM REVIW00001098AM25			
RA File Number	07AX04000377 AM22			
Licence No and Date	0711003223/14/02/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-1) dated 08.01.2025, as under:				
i. In the description of Export, following shall be added: BREAST BIOPSY DEVICES				
Sl. No.	Item of import	Wastage allowed	Quantity allowed	Wastage requested

5,6	STAINLESS TUBING OF REL SPEC AND DIA	7%	1.07 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	7 % TO 7.95 %
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT IN EXPORT	22.41%
7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	9.09%
21	CRYOLITE CLEAR ACRYLIC	71.0%	1.71 KG/KG CONTENT IN EXPORT	71.43%
22	LDPE GRANULES	36.0 %	1.36 KG/KG CONTENT IN EXPORT	

ii. Following items are components and may be allowed on Net-to-Net basis with accountability in Export: **1-4, 8, 10 - 20**

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00002498AM25
RA File Number	07AX04000407 AM22
Licence No and Date	0711003293/23/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(Tech-1) dated 08.01.2025, as under:

i. In the description of Export, following shall be added: **BREAST BIOPSY DEVICES**

Sl. No.	Item of import	Wastage allowed	Quantity allowed	Wastage requested
5,6	STAINLESS TUBING OF REL SPEC AND DIA	7%	1.07 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	7 % TO 7.95 %
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT IN EXPORT	22.41%
7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	9 .09%
21	CRYOLITE CLEAR ACRYLIC	71.0%	1.71 KG/KG CONTENT IN EXPORT	71.43%

ii. Following items are components and may be allowed on Net-to-Net basis with accountability in Export: **1-4, 8, 10 - 20**

RA concerned may take suitable consequential action accordingly.

Case No.	43 / NC/1/MEET/Dec/202425/19			
Case Status	Case Approved			
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025			
HQ File Number	HQRNORM REVIW00002499AM25			
RA File Number	07AX04000420 AM22			
Licence No and Date	0711003297/24/02/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-1) dated 08.01.2025, as under:				
i. In the description of Export, following shall be added: BREAST BIOPSY DEVICES				
Sl. No.	Item of import	Wastage allowed	Quantity allowed	Wastage requested
5,6	STAINLESS TUBING OF REL	7%	1.07 KG/KG CONTENT IN	7 % TO 7.95 %

	SPEC AND DIA		EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT IN EXPORT	22.41 %
7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	9.09%
21	CRYOLITE CLEAR ACRYLIC	71.0%	1.71 KG/KG CONTENT IN EXPORT	71.43%

ii. Following items are components and may be allowed on Net-to-Net basis with accountability in Export: **1-4, 8, 10 - 20**

RA concerned may take suitable consequential action accordingly.

Case No.	44 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00002581AM25
RA File Number	07AX04000553 AM22
Licence No and Date	0711003637/06/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Details of export product in terms of design, calculations, and brief notes about export product as well as import inputs.
2. Justification of claimed Wastage over per unit requirement without wastage.
3. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- 4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet).
6. You are also requested to provide the per-unit requirement in Excel sheet.

Share the above Point (3-6) information/details in excel sheet in the below format.

Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version.

S.NO.	Description A.A. of NO. resultant product	Export Quantity	Export of UOM	Description of Raw Material items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Total Quantity Sought in DGFT
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Case stands deferred.

Case No.	45 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00003353AM25
RA File Number	02AX04000223 AM23
Licence No and Date	0211002746/25/07/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.11.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	46 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002450AM23
RA File Number	04AX04000323 AM23
Licence No and Date	0411003757/03/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: (i) The firm has not given point wise reply to DL. Point wise reply may be provided. Case stands deferred.	

Case No.	47 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005494AM23
RA File Number	31AX04000293 AM23
Licence No and Date	3111001929/03/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) dated 09.01.2025, as under: i. The firm had obtained AA for export of 157 components of aircraft engine but vide letter dated 31.07.2024; the firm informed that they have imported RM for 36 items only. In view of this, it is recommended for export of 36 components. ii. Export Product may be allowed as total weight of export of 36 components as per letter dated 08.01.2025-41218.14 Kg. containing components of 15796.32 Kg. made of imported tubes. iii. Import may be allowed as total weight of seamless SS tubes-25270 Kg. Note: Grade of seamless SS tubes to be imported will be same as used in EP.	

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005650AM23
RA File Number	04AX04000841 AM23
Licence No and Date	0411004745/10/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 23.09.2024, as under:	
1. Quantity of import items at Sl. No. 1 to 9, 11 to 17, 20 to 24 & 26 to 28 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 10 may be allowed as 1.01 Kgs./Kg. content in the export item. 3. Quantity of import item at Sl. No. 19 may be allowed as 1.02 Mtr/Mtr content in the export item. 4. Quantity of import items at Sl. No. 18 & 25 put together may be allowed up to 0.25% of FOB value of exports.	
RA concerned may take suitable consequential action accordingly.	

Case No.	49 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006447AM23
RA File Number	04AX04000983 AM23
Licence No and Date	0411004915/20/02/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of DPIIT dated 23.09.2024, as under:

1. Quantity of import items at Sl. No. 1 to 11, 13 to 15, 17 to 19 & 21 to 39 may be allowed on net to bet basis with accountability clause.
2. Quantity of import item at Sl. No. 16 may be allowed as 1.01 Kgs/Kg content in the export item.
3. Quantity of import items at Sl. No. 12 & 20 may be allowed as applied for being less than 0.25% of FOB value of exports.

RA concerned may take suitable consequential action accordingly.

Case No.	50 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006669AM23
RA File Number	03AX04005787 AM23
Licence No and Date	0311021796/28/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006723AM23
RA File Number	04AX04000984 AM23
Licence No and Date	0411004983/03/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of	

DPIIT dated 23.09.2024, as under:

1. Quantity of import items at Sl. No. 1 to 11, 13 to 15, 17 to 19 & 21 to 39 may be allowed on net to bet basis with accountability clause.
2. Quantity of import item at Sl. No. 16 may be allowed as 1.01 Kgs/Kg content in the export item.
3. Quantity of import items at Sl. No. 12 & 20 may be allowed as applied for being less than 0.25% of FOB value of exports.

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	MECTECH PROCESS ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00007289AM23
RA File Number	05AX04003616 AM23
Licence No and Date	0511018072/29/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of DPIIT dated 13.12.2024, as under:

Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	53 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00005033AM25
RA File Number	34AX04000047 AM24

Licence No and Date		3411003609/21/04/2023	
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-1) dated 07.01.2025, as under:			
 Export Item- 1. LM 65.4 P3 PJ ROOT 45.0 NUMBERS (NOS) 2 LM 12.0 P3 PJ TIP 45.0 NUMBERS (NOS) TOTAL Net weight per Blade (ROOT AND TIP TOGETHER)-21,683.0 Kg +/- 3 % Import item:			
SL. NO.	SL.NO OF ADV.AUTH.	QTY.	
1	1,3,4,9,11,16,17,18,37,38,39,40,52,57,61,67,93,94,95,138,141,142,143,145,146,147,191,194,195,212,213,214,216,217..	Components, allowed as per G.N.4	
2.	12,30,31,32,33,41,42,43,65,85,86,87,88,89,90,91,98,102,103,140,157,158,192,193,198,199,200,201,202,203,204,207,210.	Consumables Qty as applied for Value altogether restricted to 5.0 % of FOB Value	
3.	Rest of the items	As applied for	
RA concerned may take suitable consequential action accordingly.			

Case No.	54 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	POWERARM ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004628AM25

RA File Number	04AX04000054 AM24
Licence No and Date	0411005326/04/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000893AM24
RA File Number	31AX04000381 AM23
Licence No and Date	3111002290/17/05/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the representatives of the firm namely S/Shri Amol Gengaje, DGM, Makarand R. Wagh, DGM and Santosh Kunkad, SM were present on PH. The representatives explained the case in detail. However, the Committee noted that the statement/data submitted by the firm in application and subsequent DL reply are inconsistent with regard to material balancing. Hence, the Committee asked the firm's representatives to submit the clarification/required documents within 15 days to process the case further. Case stands deferred.	

Case No.	56 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000894AM24
RA File Number	31AX04000002 AM24
Licence No and Date	3111002291/17/05/2023
Norms Committee Decision:	

The committee considered the case as per agenda and noted that the representatives of the firm namely S/Shri Amol Gengaje, DGM, Makarand R. Wagh, DGM and Santosh Kunkad, SM were present on PH. The representatives explained the case in detail. However, the Committee noted that the statement/data submitted by the firm in application and subsequent DL reply are inconsistent with regard to material balancing. Hence, the Committee asked the firm's representatives to submit the clarification/required documents within 15 days to process the case further.

Case stands deferred.

Case No.	57 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001254AM24
RA File Number	03AX04000957 AM24
Licence No and Date	0311024133/02/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

1. Detailed specification of Steam Turbine Blades to be manufactured from the import item.
2. Justification for the wastage with detailed dimension and weight; starting from the blank size, manufacturing steps and final product.
3. Detailed calculation sheet in excel justifying the required quantity of import item.
4. Density of import item.
5. Catalogue of export product, if any.
6. GST invoice of scrap disposal.

Case stands deferred.

Case No.	58 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved

Party Name	KASTHURI MACHINE BUILDERS
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001617AM24
RA File Number	32AX04000141 AM24
Licence No and Date	3211005045/14/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 30.09.2024, as under: i. Items of import are components which may be allowed under GN-4 on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	59 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002907AM24
RA File Number	34AX04000010 AM23
Licence No and Date	3411003841/28/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004392AM24
RA File Number	07AX04000511 AM24

Licence No and Date	0711008537/12/07/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 02.01.2025 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	61 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00002415AM25
RA File Number	07AX04000628 AM24
Licence No and Date	0711008837/28/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of Consultant(SKB) dated 08.01.2025, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	62 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025

HQ File Number	HQRNORM APPLY 00005014AM24
RA File Number	34AX04000208 AM24
Licence No and Date	3411004021/11/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	63 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00003471AM25
RA File Number	05AX04001457 AM24
Licence No and Date	0511020698/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005520AM24
RA File Number	34AX04000452 AM24
Licence No and Date	3411004100/08/09/2023
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-1) dated 07.01.2025, as under:	
Export Item	FRP ROTAR BLADE LM 75.7 5 NOS
Net weight per Blade	17,363.0 Kg +/- 3 %
Import item:	

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	1,2,3,4,5,6,7,8,9,10,11,14,15,16,17,32,33,34,41,42,43,44,45,58,59,60,93,95,96,98,99,100,101,102.	Components, allowed as per G.N.4
2.	28,31,35,36,49,50,51,52,103,104,109.	Consumables Qty as applied for Value altogether restricted to 3.5 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	65 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00005554AM24
RA File Number	31AX04000136 AM24
Licence No and Date	3111002630/11/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 08.01.2025, as under: i. Item of import (CBL) at Sl. No. 9, 10, 53, 54, 98, 99, 142, 143, 186, 187, 230, 231, 274, 275, 312, 313, 350, 351, 388, 389, 425, 426, 461, 462, 495, 496,529, 530 may be allowed with NIL wastage on net content basis. ii. Other items of import may be allowed as component under GN-4 on net-to-net basis with accountability clause.	

RA concerned may take suitable consequential action accordingly.

Case No.	66 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	ASIAAN METALS & ALUMINIUM CASTING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00003395AM25
RA File Number	07AX04000662 AM24
Licence No and Date	0711009321/27/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Submit a process flow chart indicating the wastage of raw material at each stage of operation. 2. What is the reason for asking for 6% wastage of each raw material for the production of Aluminium castings? Submit production & consumption data of the last three years endorsed by the CE. 3. What is the chemical composition of Aluminium Alloy for pump castings? 4. What is Silicon? Is it in the form of powder or lumps? What is the percentage of Silicon present in the imported silicon? Explain in detail for asking for 6% wastage during casting. 5. What is the reason for asking for the copper cathode? What is the percentage of copper present in the copper cathode? Explain in detail for asking for 6% wastage during casting. 6. Submit Mill test certificates of all the imported raw materials. Case stands deferred.	

Case No.	67 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	ATOMUS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004991AM25
RA File Number	52AX04000161 AM24

Licence No and Date	5211005879/06/10/2023			
Norms Committee Decision:				
The Committee decided to review the case and to re-fix the ad-hoc norms as per comments of Consultant(SKB) dated 08.01.2025, as under:				
Sl. No.	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	Magnesium Turning 99 Percent Min.	200000.00 KGS	Magnesium Ingot 99 Percent Min.	1.37 Kg/Kg on the net weight of the export product after taking 2/3 rd recovery from the scrap
RA concerned may take suitable consequential action accordingly.				

Case No.	68 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	VITECH HEAVY EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00006171AM24
RA File Number	03AX04003109 AM24
Licence No and Date	0311027809/11/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 06.01.2025, as under:	
Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	69 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004861AM25
RA File Number	34AX04000571 AM24
Licence No and Date	3411004266/23/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee **decided to review the case and to fix the ad-hoc norms** as per comments of Consultant (Tech-1) dated 07.01.2025, as under:

Export Item FRP ROTAR BLADE LM 77.4 P 6 12 NOS

Net weight per Blade 21,854.0 Kg +/- 3 %

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	2,3,4,5,10,11,12,13,14,15,16,17,18,19,20,21,22,23,24,25,26,29,30, 31, 47,48,49,63,70,71,72,73,74,125,126,133,143,144,145,146,147,148.	Components, allowed as per G.N.4
2.	38,39,40,43,44,45,46,50,51,75,76,120,121,122,123,142,150,151,152.	Consumables Qty as applied for Value altogether restricted to 2.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	70 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred

Party Name	DELUX BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004073AM25
RA File Number	03AX04003741 AM24
Licence No and Date	0311028766/17/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004035AM25
RA File Number	07AX04001496 AM24
Licence No and Date	0711010008/20/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of MHI dated 08.01.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	72 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00007520AM24

RA File Number	31AX04000257 AM24
Licence No and Date	3111002925/21/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00008146AM24
RA File Number	31AX04000300 AM24
Licence No and Date	3111003029/24/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 07.01.2025, as under: i. Item of import (Pipe) at Sl. No. 10, 21, 25, 33, 34, 50, 55, 59, 67, 68, 73, 85, 90, 94, 103, 104, 109, 121, 126, 130, 139, 140 may be allowed as raw material with 1% wastage on net content. ii. Others items of import may be allowed as component under GN-4 on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	74 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00008196AM24
RA File Number	06AX04000307 AM24
Licence No and	0611002455/29/01/2024

Date	
Norms Committee Decision:	
The Committee decided to send a reminder to SCOMET Division.	

Case No.	75 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00008544AM24
RA File Number	34AX04001179 AM23
Licence No and Date	3411004599/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004862AM25
RA File Number	34AX04000865 AM24
Licence No and Date	3411004631/19/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of Consultant (Tech-1) dated 07.01.2025, as under:	
Export Item: FRP ROTAR BLADE LM 78.3 27 NOS	
Net weight per Blade: 24,391.0 Kg +/- 3 %	
Import item:	

Sl. No.	Sl. No. of Advance Authorization	Quantity
1	3,5,6,7,8,9,10,17,18,19,20,44,83,84,109,110,113,114,115,124.	Components, allowed as per G.N.4
2.	25,26,27,29,30,47,48,49,50,112.	Consumables Qty as applied for Value altogether restricted to 2.0 % of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	STREPARAVA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00008768AM24
RA File Number	07AX04001902 AM24
Licence No and Date	0711010637/27/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 08.01.2025, as under: i. Percentage wastage may be allowed after recovery: 107.51%. ii. Total quantity of 2398.488 Kg of import item may be allowed inclusive of 107.51% wastage after recovery. RA concerned may take suitable consequential action accordingly.	

Case No.	78 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred

Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00008909AM24
RA File Number	03AX04005556 AM24
Licence No and Date	0311031761/05/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Dec/202425/19							
Case Status	Case Deferred							
Party Name	WEST COAST PAPER MILLS LIMITED							
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025							
HQ File Number	HQRNORM APPLY 00009070AM24							
RA File Number	07AX04001839 AM24							
Licence No and Date	0711010756/12/03/2024							
Norms Committee Decision:								
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:								
1. Details of export product in terms of design, calculations, and brief notes about export product as well as import inputs. 2. Justification of claimed Wastage over per unit requirement without wastage. 3. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) 6. You are also requested to provide the per-unit requirement in Excel sheet. Share the above Point (3-6) information/details in excel sheet in the below format.								
S.NO.	A.A. of NO. resultant product	Description	Export Quantity	Export of UOM	Description of Raw Material without wastage (As applied by the firm)	Per Unit Requirement of Raw Material without wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Total Quantity Sought in DGFT

Case stands deferred.

Case No.	80 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00009108AM24
RA File Number	31AX04000335 AM24
Licence No and Date	3111003233/14/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting along with relevant documents, to explain the case in detail. Case stands deferred.	

Case No.	81 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00009238AM24
RA File Number	06AX04000351 AM24
Licence No and Date	0611002578/20/03/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	82 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004036AM25
RA File Number	07AX04001964 AM24
Licence No and Date	0711010871/22/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of MHI dated 08.01.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	83 / NC/1/MEET/Dec/202425/19
Case Status	Case Rejected
Party Name	DECCAN MECHANICAL AND CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00009351AM24
RA File Number	31AX04000358 AM24
Licence No and Date	3111003322/27/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of MHI dated 30.12.2024. TE, MHI expressed that the applicant did not mention the quantities of import items neither in application nor in CE certificate. The description of import item at Sl. No. 4 is same as corresponding export product. The firm has not furnished required information such as revised CE certificate for import quantity. Also, the number of export product in application is 10 whereas in CEC it is 12. For some items it has been	

mentioned that these items would be delivered directly at customer's site but included in the import list. In view of the above mentioned discrepancies/inconsistencies, the Committee decided to reject the case.

Case stands rejected.

Case No.	84 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00003276AM25
RA File Number	05AX04000007 AM25
Licence No and Date	0511024839/03/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. The firm has submitted review application. No additional document is enclosed. Rationale for review along with earlier decision of NC-1 is required for processing of the firm's request.	
Case stands deferred.	

Case No.	85 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004123AM25
RA File Number	34AX04000987 AM24
Licence No and Date	3411004825/22/04/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	86 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	ANDRITZ TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000440AM25
RA File Number	03AX04000017 AM25
Licence No and Date	0311033382/26/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 29.10.2024, as under: i. Items Fittings at Sl. Nos. 6, 14, 23, 28, 30 and 35 may be allowed as components under GN-4 with accountability clause. ii. Items Fins at Sl. Nos. 4 and 12 may be allowed with wastage of 2.35% on net content. iii. Items Structural sections at Sl. Nos. 7, 15 and 31 may be allowed with wastage of 3.5% on net content. iv. Items Tubes and Pipes at Sl. Nos. 1-3, 5, 10, 11, 13, 18-22, 26-27, 29 and 34 may be allowed with wastage of 2% on net content. RA concerned may take suitable consequential action accordingly.	

Case No.	87 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000873AM25
RA File Number	06AX04000074 AM25
Licence No and Date	0611002705/24/05/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	88 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000874AM25
RA File Number	06AX04000078 AM25
Licence No and Date	0611002706/24/05/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days.	
Case stands deferred.	

Case No.	89 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000875AM25
RA File Number	06AX04000079 AM25
Licence No and Date	0611002707/24/05/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	90 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000876AM25
RA File Number	06AX04000080 AM25
Licence No and Date	0611002708/24/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	91 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000911AM25
RA File Number	06AX04000075 AM25
Licence No and Date	0611002711/27/05/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	92 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00000912AM25
RA File Number	06AX04000065 AM25
Licence No and Date	0611002712/27/05/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 21.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days.	
Case stands deferred.	

Case No.	93 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001125AM25
RA File Number	05AX04000610 AM25
Licence No and Date	0511025894/05/06/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Complete dimension of import items and export products.
- ii. Dimension of extremities of export product and their corresponding input blank size.
- iii. Detail technical note on manufacturing process including the relevant flow sheet,
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	94 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	ELITE STEELS PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001132AM25
RA File Number	05AX04000693 AM25
Licence No and Date	0511025900/05/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. The firm has mentioned that indigenous item used is NIL which appears unreasonable and hence clarification thereof.
- ii. Net content i.e. net weight of import items contained in each export product.
- iii. Weight of each Export Product.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Case stands deferred.

Case No.	95 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	HARDCARB TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001189AM25
RA File Number	03AX04001011 AM25
Licence No and Date	0311034459/07/06/2024
Norms Committee Decision: The Committee decided to send a reminder to SCOMET Division for obtaining comments.	

Case No.	96 / NC/1/MEET/Dec/202425/19		
Case Status	Case Approved		
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025		
HQ File Number	HQRNORM APPLY 00001210AM25		
RA File Number	34AX04000212 AM25		
Licence No and Date	3411005025/10/06/2024		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to to fix the ad-hoc norms as per comments of Consultant (Tech-1) dated 07.01.2025, as under:			
Export Item:	1. LM 65.4 P3 PJ ROOT	51.0	NUMBERS (NOS)
	2 LM 12.0 P3 PJ TIP	51.0	NUMBERS (NOS)
TOTAL Net weight per Blade (ROOT AND TIP TOGETHER):		21,683.0 Kg +/- 3 %	
Import item:			
Sl. No.	Sl. No. of Advance Authorization	Quantity.	
1	16,23,24,25,26,31,32,33,78,79,80,81,82,126,133,134,135,137,138,139, 140, 141,142,143,144,145,146,147,148,149,150,151,152,153,154,157,158, 176,182,183,184,185,209,211,214,215,232,233,234,236,237.	Components, allowed as per G.N.4	

2.	1,2,3,4,5,12,13,14,15,17,27,28,93,94,127,170,172,173,174,186,206, 208, 212,213,218,219,220,221,222,223,224,227,230.	Consumables Qty as applied for Value altogether restricted to 1,5% of FOB Value
3.	Rest of the items	As applied for
RA concerned may take suitable consequential action accordingly.		

Case No.	97 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001236AM25
RA File Number	03AX04001169 AM25
Licence No and Date	0311034518/11/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detailed specification of Steam Turbine Blades to be manufactured from the import item. ii. Justification for the wastage with detailed dimension and weight; starting from the blank size, manufacturing steps and final product. iii. Detailed calculation sheet in excel justifying the required quantity of import item. iv. Density of import item. v. Catalogue of export product, if any. vi. GST invoice of scrap disposal. Case stands deferred.	

Case No.	98 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	VALMET TECHNOLOGIES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001257AM25
RA File Number	04AX04000215 AM25
Licence No and Date	0411007567/12/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 30.12.2024, as under: i. The quantities of import items mentioned in the application are in numbers and may be allowed for import as components with NIL wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	99 / NC/1/MEET/Dec/202425/19							
Case Status	Case Deferred							
Party Name	BALAJI PRECISION COMPONENTS PRIVATE LIMITED							
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025							
HQ File Number	HQRNORM APPLY 00001390AM25							
RA File Number	05AX04000878 AM25							
Licence No and Date	0511026149/18/06/2024							
Norms Committee Decision:								
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:								
i. Specific description of parts to be manufactured and exported along with details in tabulated from:								
Import item	Parts to be manufactured	Quantity of export item in Nos.	Import Quantity (KG) require as gross input per unit of export product	Total import quantity (Kg) require as gross input	Net content (Kg) of import item in one unit of export product	Total Net content (Kg) of import item in export product	% wastage on net content basis	Manufacturing process involved

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ii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

iii. Sheet layout diagram of the material indicating the wastage during blanking,

Case stands deferred.

Case No.	100 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001423AM25
RA File Number	08AX04000444 AM25
Licence No and Date	0811011865/19/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	LEXCRU WATER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001435AM25
RA File Number	08AX04000376 AM25
Licence No and Date	0811011881/20/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001599AM25
RA File Number	05AX04000365 AM25
Licence No and Date	0511026343/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001655AM25
RA File Number	24AX04000123 AM25
Licence No and Date	2411003661/01/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc., for import items at Sl. No. 1 to 3.	
Case stands deferred.	

Case No.	104 / NC/1/MEET/Dec/202425/19
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Case Status	Case Approved
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001686AM25
RA File Number	07AX04000440 AM25
Licence No and Date	0711011709/02/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 08.01.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	105 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001729AM25
RA File Number	08AX04000526 AM25
Licence No and Date	0811011986/03/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001736AM25

RA File Number	52AX04000093 AM25
Licence No and Date	5211008770/04/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Wastage in Appendix 4E of the CE certificate is staged as NIL; however wastage is being shown in the manufacturing process. Clarification thereof. ii. What is net weight of import item contained in Export Product? iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case stands deferred.	

Case No.	107 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SAIRAM ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001767AM25
RA File Number	07AX04000537 AM25
Licence No and Date	0711011736/05/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Complete dimension of import items and export products. ii. Dimension of extremities of export product and their corresponding input blank size. iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	108 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001832AM25
RA File Number	05AX04000990 AM25
Licence No and Date	0511026577/09/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Complete dimension of import items and export products.
- ii. Dimension of extremities of export product and their corresponding input blank size.
- iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	109 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025

HQ File Number	HQRNORM APPLY 00001833AM25
RA File Number	05AX04000991 AM25
Licence No and Date	0511026578/09/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Complete dimension of import items and export products. ii. Dimension of extremities of export product and their corresponding input blank size. iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	110 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	PITTI ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001875AM25
RA File Number	09AX04000289 AM25
Licence No and Date	0911007572/11/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Specification and complete dimensions of import item. ii. Complete dimensions of export item. iii. Number, Length and weight of each pipe. iv. Number of pieces cut from each pip, Length and weight of each piece, v. Length and weight of remaining unused part of each pipe,	

- vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	111 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	HORIZON AEROSPACE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001937AM25
RA File Number	05AX04001166 AM25
Licence No and Date	0511026671/15/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Write-up with specific description of export product, schematic diagram/photograph indicating imported components and their end use.
- ii. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- iii. Detail technical note on manufacturing process including the relevant flow sheet.
- iv. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. Weight of each Export Product.
- v. Weight of each Export Product.
- vi. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- vii. For Raw materials:

S. No. of Import	Item Description	Parts to be manufactured	Import quantity required as gross input	Net content of import item in export product	% wastage on net content basis	Manufacturing processes involved

Case stands deferred.						

Case No.	112 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002014AM25
RA File Number	52AX04000092 AM25
Licence No and Date	5211008972/19/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: I. Wastage in Appendix 4E of the CE certificate is stated as NIL; however, wastage is being shown in the reply. Clarification thereof. II. What is net weight of import item contained in Export Product? III. Complete material balancing as per Sl No. 5 of SDF indicating indigenous input. Case stands deferred.	

Case No.	113 / NC/1/MEET/Dec/202425/19
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Case Status	Case Approved
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002117AM25
RA File Number	31AX04000144 AM25
Licence No and Date	3111003716/24/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 07.01.2025, as under: i. Items of import at Sl. No. 1 and 2 may be allowed as component under GN-4 on net-to-net basis with accountability clause. ii. Item of import Stainless Steel Tube at Sl. No. 3, 4 and 5 may be allowed as raw material with 1% wastage on net content. RA concerned may take suitable consequential action accordingly.	

Case No.	114 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002118AM25
RA File Number	31AX04000142 AM25
Licence No and Date	3111003717/24/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 07.01.2025, as under: i. Import item “Stainless Steel Tube” may be allowed as raw material with 1% wastage on net content. RA concerned may take suitable consequential action accordingly.	

Case No.	115 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM REVIW00004829AM25
RA File Number	56AX04000148 AM25
Licence No and Date	5611003110/25/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002154AM25
RA File Number	31AX04000115 AM25
Licence No and Date	3111003724/26/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 08.01.2025, as under: i. Export Product (EP): Add total weight of EP 46494.18 Kg. including 39245.4 Kg. weight of component made of imported Raw Material. ii. Import may be allowed as 63600Kg. including 62% wastage on net content. RA concerned may take suitable consequential action accordingly.	

Case No.	117 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002257AM25
RA File Number	05AX04000473 AM25
Licence No and Date	0511026959/01/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002307AM25
RA File Number	31AX04000153 AM25
Licence No and Date	3111003753/05/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 07.01.2025, as under: i. Item of import Tube at Sl. No. 1, 2, 24, 25, 46, 47, 68, 69, 90, 91, 112, 113, 134, 135, 156, 157, 178, 179, 200 and 201 may be allowed as raw material with 1% wastage on net content. ii. Others items of import may be allowed as component under GN-4 on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	119 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred

Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002355AM25
RA File Number	30AX04000179 AM25
Licence No and Date	3011005567/06/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Specific part name and weight of each export product, - Detail technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Wastage justification at various stages of manufacturing process supported by dimensional drawing and weight. - Excel sheet detailing raw material calculations for each export product highlighting extremities of export product. - Excel sheet with product description, quantity in numbers, net weight per unit of export product, total net weight for each export product and their corresponding input gross weight required and % wastage on ent content basis. Case stands deferred.	

Case No.	120 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	STREPARAVA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002474AM25
RA File Number	07AX04000805 AM25
Licence No and Date	0711012062/12/08/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Length and weight of each imported rod/bar.
- ii. Number of pieces cut from each rod/bar with corresponding length and weight.
- iii. Length and weight of remaining unused end piece,
- iv. Dimensional drawing and weight at each stage of manufacturing process in support of wastage claimed.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	121 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	HARIHARAN POWER ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002531AM25
RA File Number	04AX04000438 AM25
Licence No and Date	0411008016/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002608AM25
RA File Number	09AX04000278 AM25
Licence No and Date	0911007773/21/08/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Specific details of export items.
- ii. Details of import items; Shape, Size (Dimension) and surface condition with density of material.
- iii. Justification of wastage supported by weight at each stage of manufacturing.
- iv. Dimension of final export product.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vi. GST invoice of scrap disposal.

Case stands deferred.

Case No.	123 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	MANDELIA ENGINEERING WORKS
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002624AM25
RA File Number	02AX04000316 AM25
Licence No and Date	0211007120/21/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 07.01.2025, as under: i. Items of import may be allowed as components under GN-4 on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	124 / NC/1/MEET/Dec/202425/19
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Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002748AM25
RA File Number	31AX04000187 AM25
Licence No and Date	3111003835/29/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002788AM25
RA File Number	07AX04000895 AM25
Licence No and Date	0711012222/02/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 08.01.2025, as under: i. Export Product (EP): Add total weight of 14 export items- 379.45 Kg. ii. Import may be allowed as 3040 Kg. Note: Grade of import item will be same as used in EP. RA concerned may take suitable consequential action accordingly.	

Case No.	126 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002971AM25

RA File Number	31AX04000204 AM25
Licence No and Date	3111003871/10/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Volume of input blank for EP2 is less than that of EP1 but weight is more. Clarification required for this inconsistency/discrepancy. This may be clarified. Case stands deferred.	

Case No.	127 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	INDUSTRIAL JEWELS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00002994AM25
RA File Number	03AX04002730 AM25
Licence No and Date	0311037071/11/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003003AM25
RA File Number	34AX04000480 AM25
Licence No and Date	3411005398/12/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) dated 07.01.2025, as under:	

Export Item: 1. LM 65.4 P3 PJ ROOT 60.0 NUMBERS (NOS)

2 LM 12.0 P3 PJ TIP 60.0 NUMBERS (NOS)

TOTAL Net weight per Blade (ROOT AND TIP TOGETHER): 21,683.0 Kg +/- 3 %

Import item:

Sl. No.	Sl. No. of Advance Authorizaiton	Quantity
1	4,6,7,10,11,14,18,19,20,21,32,33,47,56,64,88,89,90,109,143,144,147,148,149, 150,152,153,154,155,162,163,164,166,167,168,169,170,171,172,173,174,175, 176,177,178,179,180,181,184,185,201,214,220,221,222,225,226.	Components, allowed as per G.N.4
2.	13,31,39,40,62,80,81,82,83,84,98,146,151,198,199.	Consumables Qty as applied for Value altogether restricted to 1.0% of FOB Value
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	129 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003026AM25
RA File Number	05AX04001740 AM25
Licence No and Date	0511027710/13/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant (SKB) dated 08.01.2025, as under:

- i. Item of imports from 1 to 217 are in numbers. Wastage may be allowed as NIL.
- ii. Quantity may be allowed as **Net-to-Net under GN-4** with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	130 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	AUTONEUM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003029AM25
RA File Number	05AX04001466 AM25
Licence No and Date	0511027713/13/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. For import item at S. No.1, quantity mentioned in application and CEC are different and hence clarification thereof. 2. Quantity of import items are in numbers but these are not in multiples of corresponding quantities of export products and therefore calculation sheet for arriving at the import quantity to be provided. 3. Detailed write-up on manufacturing processes involved clearly indicating whether it includes sandwiching in-house or the imported item is in sandwiched form. 4. Net area of each import item in each export product and their corresponding gross area used as input. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 7. Sheet layout diagram of the material indicating the wastage during blanking. 8. Justification for wastage supported by dimensional drawings. 9. Commercial value of scrap generated. Case stands deferred.	

Case No.	131 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred

Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003092AM25
RA File Number	03AX04002892 AM25
Licence No and Date	0311037209/17/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003101AM25
RA File Number	05AX04001739 AM25
Licence No and Date	0511027765/17/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) dated 08.01.2025, as under:	
I. Item of imports from 1 to 201 are in numbers. Wastage may be allowed as NIL. II. Quantity may be allowed as Net-to-Net under GN-4 with accountability clause.	
RA concerned may take suitable consequential action accordingly.	

Case No.	133 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	INDO-MIM LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003132AM25
RA File Number	07AX04000866 AM25
Licence No and Date	0711012359/18/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Import item S.Nos. 1, 2 and 3 missing from application.
2. No. of import items in application and ANF 4E do not match.
3. Dimensional drawings of export products and dimensions of their extremities.
4. Dimensions of import items, weight of each piece, number of pieces.
5. S.No. 11 and 11(a).
6. Data in Excel sheet given below:

S. No.	Import Item	Export product to be manufactured					Import			% wastage on net content basis	Manufacturing processes involved
		Part description	Significant dimensions	Quantity in numbers	Net content (Kg) of import item in one unit of export product	Total Net content (Kg) of import item in export product	Size of input piece	Gross wt. required as input per unit of export product	Total Import quantity (Kg) required as gross input		
1.											
2.											

Case stands deferred.

Case No.	134 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003154AM25
RA File Number	05AX04001738 AM25
Licence No and Date	0511027827/19/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of

Consultant (SKB) dated 08.01.2025, as under:

- i. Item of imports from 1 to 197 are in numbers. Wastage will be allowed as NIL.
- ii. Quantity may be allowed as **Net-to-Net under GN-4** with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	135 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	DEVGIRI FORGINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003229AM25
RA File Number	03AX04002952 AM25
Licence No and Date	0311037338/23/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003238AM25
RA File Number	34AX04000518 AM25
Licence No and Date	3411005446/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003343AM25
RA File Number	03AX04003050 AM25
Licence No and Date	0311037494/27/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to ratify the ad-hoc norms** as per comments of Consultant(SKB) dated 08.01.2025, as under:

SL No.	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE, 3-9220.0738 ST.BODY, I/HBG WAIT FOR POLISH PW25/20KG DOUBLE SOLUTION ANNEALING AND SUB-ZERO.	436.00 KGS	STAINLESS STEEL ROUND BAR DIN 1.4545 (EN 10088-3, TOLERANCE ITK 15), RD 41 DIN7527 14545 STAINLESS STEELS. QTY: 1350.00 KGS	1046.40 KGS INCLUSIVE OF 140% OF THE NET WEIGHT OF THE EXPORT PRODUCT.
2	MACHINED PART, USED FOR STRAIN MEASUREMENT FOR WEIGHING MACHINE, 3-9220.2309-1E ST. BODY, I/RPG, CN POLISH PW27A/20KG DOUBLE SOLUTION ANNEALING AND SUB-ZERO	684.00 KGS	STAINLESS STEEL ROUND BAR DIN 1.4545 (EN 10088-3, TOLERANCE ITK 15), RD 41 DIN7527 14545 STAINLESS STEELS. QTY: 1700.00 KGS	1361.16 KGS INCLUSIVE OF 99% OF THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL BARS SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	138 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003356AM25
RA File Number	09AX04000557 AM25
Licence No and Date	0911008066/30/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Specific details of export items. ii. Details of import items; Shape, Size (Dimension) and surface condition with density of material. iii. Justification of wastage supported by weight at each stage of manufacturing. iv. Dimension of final export product. v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. vi. GST invoice of scrap disposal. Case stands deferred.	

Case No.	139 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003357AM25
RA File Number	09AX04000554 AM25
Licence No and Date	0911008067/30/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Specific details of export items. ii. Details of import items; Shape, Size (Dimension) and surface condition with density of material. iii. Justification of wastage supported by weight at each stage of manufacturing. iv. Dimension of final export product.	

- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vi. GST invoice of scrap disposal.

Case stands deferred.

Case No.	140 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003358AM25
RA File Number	09AX04000459 AM25
Licence No and Date	0911008069/30/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Import item as mentioned in the application is Coolant Oil and in supporting documents import item is blade material (stainless steel bar). Clarification required thereof.
- ii. Details of import items; Shape, Size (Dimension) and surface condition with density of material.
- iii. Justification of wastage supported by weight at each stage of manufacturing.
- iv. Dimension of final export product.
- v. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vii. GST invoice of scrap disposal.

Case stands deferred.

Case No.	141 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	MICROTROL STERILISATION SERVICES PVT.LTD.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003367AM25
RA File Number	07AX04001073 AM25
Licence No and Date	0711012443/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003373AM25
RA File Number	07AX04001030 AM25
Licence No and Date	0711012445/30/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 08.01.2025, as under:	
Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	143 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025

HQ File Number	HQRNORM APPLY 00003399AM25
RA File Number	31AX04000223 AM25
Licence No and Date	3111003923/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003436AM25
RA File Number	05AX04002086 AM25
Licence No and Date	0511028098/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003530AM25
RA File Number	24AX04000273 AM25
Licence No and Date	2411003922/08/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred

Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003681AM25
RA File Number	31AX04000246 AM25
Licence No and Date	3111003981/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003750AM25
RA File Number	31AX04000251 AM25
Licence No and Date	3111004008/21/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	EPE PROCESS FILTERS AND ACCUMULATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003828AM25
RA File Number	09AX04000583 AM25
Licence No and Date	0911008206/23/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Application on ANF 4A is required

Case stands deferred.

Case No.	149 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003852AM25
RA File Number	06AX04000291 AM25
Licence No and Date	0611003085/24/10/2024
Norms Committee Decision:	
The Committee decided to send a reminder to SOMET Division for obtaining their comments in this case.	
Case stands deferred.	

Case No.	150 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003929AM25
RA File Number	31AX04000265 AM25
Licence No and Date	3111004033/29/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Dec/202425/19
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Case Status	Case Deferred
Party Name	WIKA INSTRUMENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003951AM25
RA File Number	03AX04003738 AM25
Licence No and Date	0311038374/30/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SPM MEDICARE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003977AM25
RA File Number	05AX04002333 AM25
Licence No and Date	0511028714/04/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-1).	
Case stands deferred.	

Case No.	153 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	APU PACKAGING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00003994AM25
RA File Number	13AX04000234 AM25
Licence No and Date	1311003444/06/11/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	154 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004002AM25
RA File Number	03AX04003848 AM25
Licence No and Date	0311038498/06/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	155 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004014AM25
RA File Number	34AX04000670 AM25
Licence No and Date	3411005645/06/11/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Number of round bars imported along with their corresponding length and weight and total weight for each export product.
- ii. Number of pieces cut from each rod/bar with corresponding length and weight.
- iii. Length and weight of remaining unused end piece.
- iv. Dimensional drawing and weight at each stage of manufacturing process in support of wastage claimed.
- v. Description, weight and dimensional drawing of parts manufactured from imported item.
- vi. Parts made from imported items may be labelled and highlighted in the drawings of export products submitted.
- vii. GST invoice of scrap sale.

Case stands deferred.

Case No.	156 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004015AM25
RA File Number	34AX04000668 AM25
Licence No and Date	3411005646/06/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004022AM25
RA File Number	31AX04000271 AM25

Licence No and Date	3111004061/07/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004039AM25
RA File Number	34AX04000677 AM25
Licence No and Date	3411005653/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004047AM25
RA File Number	08AX04001326 AM25
Licence No and Date	0811013162/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	GEMSONS PRECISION ENGINEERING PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025

and Date	
HQ File Number	HQRNORM APPLY 00004048AM25
RA File Number	03AX04003840 AM25
Licence No and Date	0311038581/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004075AM25
RA File Number	07AX04001277 AM25
Licence No and Date	0711012758/11/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 08.01.2025, as under:	
Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	162 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	PAHARPUR COOLING TOWERS LTD
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004076AM25
RA File Number	02AX04000509 AM25
Licence No and Date	0211007586/12/11/2024

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	163 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004125AM25
RA File Number	24AX04000318 AM25
Licence No and Date	2411004026/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004179AM25
RA File Number	07AX04001240 AM25
Licence No and Date	0711012816/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	TETRA-PAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004207AM25

RA File Number	31AX04000289 AM25
Licence No and Date	3111004096/19/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004577AM25
RA File Number	31AX04000309 AM25
Licence No and Date	3111004164/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	CASCY FORGE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004583AM25
RA File Number	04AX04000846 AM25
Licence No and Date	0411008670/06/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT A DRAWING OF BALANCING SLEEV CFP-5603-2533 2. WHAT IS THE APPLICATION OF EXPORT PRODUCT? SUBMIT SHORT NOTE. 3. WHAT IS THE GRADE OF ROUND WIRE. SUBMIT MTC OF IMPORTED ROUND WIRE AND ALSO A COPY OF THE BILL OF ENTRY. 4. PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION. 5. WHAT IS THE NET WEIGHT OF THE EXPORT ITEM OF 140690 NOS?	

Case stands deferred.

Case No.	168 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004623AM25
RA File Number	34AX04000778 AM25
Licence No and Date	3411005776/09/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004640AM25
RA File Number	34AX04000782 AM25
Licence No and Date	3411005778/09/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004665AM25
RA File Number	31AX04000319 AM25

Licence No and Date	3111004175/10/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Length of each imported rod/bar. ii. Length and number of pieces cut from each rod/bar. iii. Length of remaining unused end piece. iv. Dimensions of input raw material for each export product. v. Dimensional drawing and weight at each stage of manufacturing process in support of wastage claimed. vi. Dimensional drawing of export product. vii. GST invoice of scrap disposal. Case stands deferred.	

Case No.	171 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004716AM25
RA File Number	07AX04001455 AM25
Licence No and Date	0711013051/12/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	PRIJAI HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004723AM25

RA File Number	03AX04004239 AM25
Licence No and Date	0311039558/12/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Quantity of export items namely, Condensor Coils & Evaporator Coils in Nos. also in addition to their weights. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	173 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	MANDELIA ENGINEERING WORKS
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004731AM25
RA File Number	02AX04000575 AM25
Licence No and Date	0211007766/12/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - WHAT IS THE FINISH WEIGHT OF EACH EXPORT PRODUCT FROM SL No 1 TO 5? - WHAT IS THE WEIGHT OF EACH ITEM OF IMPORT FROM SL No 1 to 5? - WHAT IS THE FORM OF WASTAGE DURING PRODUCTION. SUBMIT COLOURED PHOTOGRAPH. - SUBMIT COLOURED PHOTOGRAPHS OF EACH OF THE EXPORT PRODUCT. - SUBMIT SALES INVOICE OF THE WASTAGE, SELLING IN THE MARKET. - WHAT IS GRADE OF STEEL OF THE IMPORTED ITEMS FROM SL No 1 TO 5? SUBMIT MTC OF EACH GRADE OF STEEL.	

Case stands deferred.

Case No.	174 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	QNQ DESIGN AND DEVELOPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004779AM25
RA File Number	05AX04003096 AM25
Licence No and Date	0511029652/16/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004785AM25
RA File Number	05AX04003027 AM25
Licence No and Date	0511029657/16/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004795AM25
RA File Number	03AX04004442 AM25
Licence No and Date	0311039652/16/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs.
2. Justification of claimed Wastage over per unit requirement without wastage.
3. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
4. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
6. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (3-6) information / details in excel sheet in the below format.

Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version.

S.NO.	Description A.A. of NO. resultant product	Export Quantity	Export of UOM items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Total Quantity Sought in DGFT
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Case stands deferred.

Case No.	177 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004842AM25
RA File Number	03AX04004657 AM25
Licence No and Date	0311039714/17/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004843AM25
RA File Number	03AX04004658 AM25
Licence No and Date	0311039715/17/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004852AM25
RA File Number	31AX04000327 AM25
Licence No and Date	3111004200/17/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004863AM25
RA File Number	56AX04000395 AM25
Licence No and Date	5611003493/18/12/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	181 / NC/1/MEET/Dec/202425/19
Case Status	Case Approved
Party Name	FLEX TUBES
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004889AM25
RA File Number	56AX04000397 AM25
Licence No and Date	5611003496/18/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 08.01.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	GALVANIZED STEEL FLEXIBLE CONDUIT PVC COATED (NET CONTENT OF PRIME COLD ROLLED GALVANISED STEEL STRIPS IN COILS GRADE: JIS G3302 SGCC AND THICKNESS: 0.13 TO 0.20: 300 MT AND PVC COMPOUND: 100 MT)	400.00 MTS	PRIME COLD ROLLED GALVANISED STEEL STRIPS IN COILS GRADE: JIS G3302 SGCC AND THICKNESS: 0.13 TO 0.20 MM	WASTAGE @3.26% ON THE NET WEIGHT OF THE PRIME COLD ROLLED GALVANISED STEEL STRIPS IN THE EXPORT PRODUCT.
			PVC COMPOUND	WASTAGE @3% ON THE NET WEIGHT OF PVC COATING ON THE EXPORT OF GALVANIZED STEEL FLEXIBLE CONDUIT.

RA concerned may take suitable consequential action accordingly.

Case No.	182 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred

Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004909AM25
RA File Number	33AX04000096 AM25
Licence No and Date	3311002428/19/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	HARIHARAN POWER ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004935AM25
RA File Number	04AX04000878 AM25
Licence No and Date	0411008764/20/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004936AM25
RA File Number	09AX04000744 AM25
Licence No and Date	0911008671/20/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.
2. What is the finished weight of the Turbine Blade?
3. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and the finished product.
4. Size and shape of the stainless-steel Bars.
5. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.
6. Reasons for asking 15.35 litter coolant to manufacture 1 Nos Turbine Blade. Submit detailed calculations.
6. All the documents should be certified by the Chartered Engineer.

Case stands deferred.

Case No.	185 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	MINDRILL SYSTEMS & SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004939AM25
RA File Number	02AX04000570 AM25
Licence No and Date	0211007791/20/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. In the summary of the application on the BO portal, the similar export products and their quantity are in two places. What is the reason? Submit a detailed note.
2. Detailed note on each item of export on the operation to be performed and reasons for higher wastage.
3. Where is the requirement for such export items?
4. Submit mill test certificates of imported items.

Case stands deferred.

Case No.	186 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	BEST SPRING FORMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004941AM25
RA File Number	31AX04000335 AM25
Licence No and Date	3111004223/20/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. What is the meaning of GN SQ? Please explain the use of the export item. 2. Where is the use of the export item? Submit a brief note. 3. What is the weight of the export product? 4. What is the weight of a rectangular hollow section of each number without processing and the weight after a few operations (length cutting and drilling) for which asking 5% wastage? Case stands deferred.	

Case No.	187 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004942AM25
RA File Number	09AX04000788 AM25
Licence No and Date	0911008673/20/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT A CHART INDICATING THE NUMBER OF THE PROCESSES INVOLVED, PERCENTAGE WEIGHT IN KG (BEFORE), CUTTING WEIGHT IN KG (AFTER), WASTAGE IN KG, AND WASTAGE IN PERCENTAGE.	

2. PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION.

3. COLOURED DRAWING OF THE TURBINE PARTS AND IMPORTED STEEL CASTINGS.

4. WEIGHT OF THE FINISHED PRODUCT AND ALSO WEIGHT OF THE IMPORTED STEEL CASTING.

5. TEST MILL CERTIFICATE OF THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED CASTINGS.

Case stands deferred.

Case No.	188 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004943AM25
RA File Number	09AX04000805 AM25
Licence No and Date	0911008674/20/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. SUBMIT A CHART INDICATING THE NUMBER OF THE PROCESSES INVOLVED, PERCENTAGE WEIGHT IN KG (BEFORE), CUTTING WEIGHT IN KG (AFTER), WASTAGE IN KG, AND WASTAGE IN PERCENTAGE.

2. PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION.

3. COLOURED DRAWING OF THE TURBINE BLADE, WHICH INDICATES THE WEIGHT OF RAW MATERIAL AND WEIGHT OF THE FINISHED PRODUCT.

4. SIZE AND SHAPE OF THE STAINLESS-STEEL BARS.

5. TEST MILL CERTIFICATE OF THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED STAINLESS-STEEL BARS.

6. ALL THE DOCUMENTS SHOULD BE CERTIFIED BY THE CHARTERED ENGINEER.

Case stands deferred.

Case No.	189 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004944AM25
RA File Number	09AX04000767 AM25
Licence No and Date	0911008675/20/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. SUBMIT A CHART INDICATING THE NUMBER OF THE PROCESSES INVOLVED, PERCENTAGE WEIGHT IN KG (BEFORE), CUTTING WEIGHT IN KG (AFTER), WASTAGE IN KG, AND WASTAGE IN PERCENTAGE.
2. WHAT IS THE FINISHED WEIGHT OF THE TURBINE BLADE?
3. COLOURED DRAWING OF THE TURBINE BLADE, WHICH INDICATES THE WEIGHT OF RAW MATERIAL AND WEIGHT OF THE FINISHED PRODUCT.
4. SIZE AND SHAPE OF THE STAINLESS-STEEL BARS.
5. TEST MILL CERTIFICATE OF THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED STAINLESS-STEEL BARS.
6. THE QUANTITY OF ITEMS OF IMPORTED ARE SAME. HOW THE QUANTITY OF IMPORTED STAINLESS STEEL MATERIAL AND QUANTITY OF COOLANT HAVE CALCULATED? SUBMIT DETAIL CALCULATION.
7. ALL THE DOCUMENTS SHOULD BE CERTIFIED BY THE CHARTERED ENGINEER.

Case stands deferred.

Case No.	190 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	P A PINIONS

Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004947AM25
RA File Number	30AX04000491 AM25
Licence No and Date	3011006233/20/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Specific part name and weight of each export product. ii. Detail technical note on manufacturing process including the relevant flow sheet. iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iv. Weight of each Export Product. v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. vi. Wastage justification at various stages of manufacturing process supported by dimensional drawing and weight. vii. Excel sheet detailing raw material calculations for each export product highlighting extremity of export product. viii. Excel sheet with product description, quantity in numbers, net weight per unit of export product, total net weight for each export product and their corresponding input gross weight required and % wastage on net content basis. Case stands deferred.	

Case No.	191 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004970AM25
RA File Number	09AX04000792 AM25
Licence No and Date	0911008681/23/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.
2. What is the finished weight of the Turbine Blade?
3. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and the finished product.
4. Size and shape of the stainless-steel Bars.
5. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.
6. Reasons for asking 15.35 litter coolant to manufacture 1 Nos Turbine Blade. Submit detailed calculations.
6. All the documents should be certified by the Chartered Engineer.

Case stands deferred.

Case No.	192 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	OTRIVA INDUSTRIES LLP
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004973AM25
RA File Number	34AX04000737 AM25
Licence No and Date	3411005848/23/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. What is the weight of each Silo of 365 m3 set and also what is the weight of day bin?
2. Submit complete details of the requirement of the imported item.
3. Submit coloured drawings of the silo and day bin which should indicate the dimensions clearly of each imported item.
4. How was the quantity of each imported item calculated? Submit excel sheet that should indicate the requirement of the aluminium plate and checker plate of each thickness, wastage, and net weight going in the export product.
5. Submit the dimension of the imported checker plate and the dimension of the checker plate in the export product and also what kind of process is involved to arrive at the required wastage. submit the same detail on

imported aluminium plates also.

Case stands deferred.

Case No.	193 / NC/1/MEET/Dec/202425/19
Case Status	Case Deferred
Party Name	MEDHA AUTOMATION TOOLS INDIA
Meeting Number and Date	NC/ 1/ MEET/ Dec/ 202425/ 19 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004981AM25
RA File Number	07AX04001501 AM25
Licence No and Date	0711013121/23/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit two dimensional drawings of the ejector pin indicating the length and diameter of the pin. 2. Process flow chart indicating wastage at each stage of operation. 3. Reasons for higher wastage during manufacturing of ejector pins and application thereof. 4. Submit the mill test certificate of the imported alloy steel. Note: Case referred to MHI for further examination and comments. Case stands deferred.	

Other Cases

Case No.: 194	M/s MODEL INFRA CORPORATION PRIVATE LIMITED	Status :
AA No. 0710114029 Date: 17/10/2018		
HQ. No.: HQRNORM REVIW00002075 AM23		

RA No.: 072404000180 AM19	Subject: Request for fixation of ad-hoc norms	Approved
Norms Committee Decision: The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of MHI dated 10.01.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.		

Case No.: 195	M/s MODEL INFRA CORPORATION PRIVATE LIMITED	Status :
AA No. 0711005570 Date: 29/10/2022		
HQ. No.: HQRNORMREVIW00004996AM25		
RA No.: 07AX04001109AM23	Subject: Request for fixation of ad-hoc norms	Approved
Norms Committee Decision: The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of MHI dated 10.01.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.		

Case No.: 196	M/s MODEL INFRA CORPORATION PRIVATE LIMITED	Status :
AA No. 0711008417 Date: 30/06/2023		
HQ. No.: HQRNORM APPLY 00003138 AM24		
RA No.: 07AX04000445 AM24	Subject: Request for fixation of ad-hoc norms	Approved
Norms Committee Decision: The Committee considered the case as per agenda and noted that case was rejected due		

to non-submission of deficient document by the applicant. Now, the Committee **decided to review the case and to fix the ad-hoc norms** as per comments of MHI dated 10.01.2025, as under:

Note: The written recommendation as given by MHI will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Technical Report of M/S Tata Sikorsky Aerospace Limited, Hyderabad, for Fixation of Wastage Norm for 100% Export Oriented Unit (EOU).

Technical team visited on September 28, 2024.

Introduction: Tata Sikorsky Aerospace Limited, a joint venture of Tata Aerospace and Defence Limited and Sikorsky Aircraft, is a leading private sector company in India specializing in aerospace part manufacturing. During the visit, we observed the production process and waste management practices to determine the wastage norm for the company.

Production and Raw Materials: The Company is a 100% Export Oriented Unit (EOU) manufacturing aircraft engine components for various models, including A320, Boeing 787, and HAL LCA Tejas. The raw materials used include stainless steel bars/rods, tubes/pipes, nickel alloy round bars/plates, titanium flat sheets/bars/plates, and aluminium rods.

Policy for Disposal of Scrap: The Company adheres to a policy of selling scrap materials in the Domestic Tariff Area (DTA) in accordance with Standard Input-Output norms. The sale is subject to payment of applicable duties and is limited to 50% of the FOB value of exports.

Presentation and Plant Visit: The Sikorsky team presented their plant operations, showcasing the components manufactured for various aircraft models. The DGFT team, along with Tata Sikorsky officials, visited the production sections and observed sophisticated machinery and design techniques that minimize waste. The team also visited the storage section of raw materials and noted the presence of high-precision machines.

Wastage Analysis: During the visit to the unit, the firm was asked to provide latest wastage data as the earlier application was very old. This information has been provided by them vide letter dated 04.11.2024.

Recommendations: Based on the information submitted and available data, following wastage norms are recommended-

Sl. No.	Description of input material	No. of parts made	% Wastage claimed as per application	% wastage as per letter dt.04.11.24	% wastage recommended after recovery

1	STAINLESS STEEL BARS/ RODS	89	96.46	87.27	80
2	STAINLESS STEEL TUBES/PIPES	513	98.04	34.10	30
3	NICKEL ALLOY ROUND BARS	29	97.39	88.36	85
4	NICKEL ALOY PLATES	10	98.02	93.19	88
5	TITANIUM SHEETS/BARS/PLATES	7	94.52	89.56	85
6	ALUMINIUM RODS	1	92.31	95.84	90

Note: These norms will be valid for 3 Years and to be reviewed after that.